CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.245/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 (as amended) seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty to extend the SCOD of Petitioner's 150 MW Wind Power project with connectivity granted at Solapur PS on account of delays faced by the Petitioner in commissioning the Project which are beyond its control and for reasons not attributable to the Petitioner.
Petitioner	:	Solarcraft Power India 7 Private Limited (SPI7PL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Girik Bhalla, Advocate, SPI7PL Ms. Somya Sahni, Advocate, SPI7PL Shri Shubham Arya, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner sought three weeks' time to file a rejoinder to the Respondent CTUIL's reply. The Commission, acceding to the request, granted the Petitioner three weeks to file its rejoinder.

2. The Petition will be listed for hearing on **15.12.2026.**

By order of the Commission
Sd/-
(Vipan Sharma)
Deputy Chief (Law)